

Minister of WORKS AND HOUSING be pleased to state :

(a) the peripheral services provided by the M.C.D/D.D.A. for Nirman Vihar and estimated cost thereof and also the amount recovered from the society/plot holders ; and

(b) whether any recovery towards provision of peripheral services has been made from the allottees of plots in Preet Vihar and the services provided for that colony by the MCD/DDA ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The Delhi Development Authority have provided the peripheral services of roads, water supply, storm water drains and sewer lines in Nirman Vihar. This work was taken up by the DDA as a composite scheme covering 42 cooperative house building societies and therefore, no separate estimate for this work for Nirman Vihar is available.

The Delhi Water Supply and Sewerage Disposal Undertaking of M.C.D. recovered an amount of Rs. 2.07 lakhs as proportionate charge for common sewer lines and Rs. 0.81 lakhs as proportionate charge for central overhead tank in respect of Nirman Vihar.

(b) The peripheral charges are being recovered from the allottees of the plots in Preet Vihar at the rate of Rs. 16 per sq. metre of the plot area. The D.D.A. have already provided similar peripheral services as in case of Nirman Vihar. An amount of Rs. 2.52 lakhs was also recovered by the D.W.S. and S.D.U. of M.C.D. towards proportionate cost of common sewer, from the Preet Vihar society.

Difficulty of MCD in taking over Scavenging and Sewage Disposal Works of Nirman Vihar, Delhi

3211. SHRI KAMAL NATH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the plans for providing roads and sewage disposal lines laid in Nirman Vihar colony, have been approved and completion of work certified by DDA ; and

(b) if so, the difficulty of the Municipal Corporation of Delhi in taking over scavenging and sewage works of the colony pending decision regarding taking over services of that colony ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) The Municipal Corporation of Delhi have informed that maintenance of all services namely, roads, storm water drains, water supply, sewerage, street lighting, parks and open spaces are taken over simultaneously by them after the formalities are fulfilled by the applicant society. They have further informed that this society has not so far furnished required plans/documents for the purpose.

Refund claimed by Works, Housing and Supply Cooperative House Building Society

3212. SHRI KAMAL NATH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Ministry of Works, Housing and Supply Co-operative House Building Society Limited has claimed a refund of money paid by the Society for the land which was allotted to them in Shakarpur area of East Delhi, but its possession has not yet been handed over to them ; and

(b) if so, the amount claimed and the action taken on the claim ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). The

Ministry of Works, Housing and Supply House Building Society was allotted 222 bighas and 4 biswas of land. Out of which possession of 203 bighas and 13 biswas was handed over to it. Remaining land which was either encroached upon or belonged to M.C.D. could not be handed over to the society.

The Delhi Development Authority have informed that the remaining land was meant for providing facilities like primary schools, higher secondary school and other utility services and was, therefore, to revert back ultimately to the D.D.A. The Authority, therefore, holds that no excess payment has been made by the society.

The Ministry of Works and Housing has made a claim of Rs. 3,57,299/- towards the refund of the cost of the land and interest thereon.

**Allocation of funds to Haryana for implementation of Rural Development Programmes**

3213. SHRI CHIRANJI LAL SHARMA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the amount allocated to Haryana for implementing various rural development programmes during the Sixth Five Year Plan so far (year-wise) ; and

(b) the details of various schemes undertaken in Haryana under the above programmes ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI MOHSINA KIDWAI) : (a) and (b). A statement is attached.

**Statement**

Programme/Year	Amount allocated including State share (Rs in lakhs)	No. of beneficiaries covered in lakhs/ lakh mandays employment generated
1	2	3
<b>Integrated Rural Development Programme</b>		<b>No. of beneficiaries covered in lakhs</b>
1980-81	435.00	0.48
1981-82	672.00	0.80
1982-83	696.00	1.59
1983-84	744.00	1.60
1984-85	744.00	0.01 (Upto June, 1984)
<b>National Rural Employment Programme</b>		<b>Lakh mandays employment generated</b>
1980-81	425.25	257.17
1981-82	320.00	44.22
1982-83	320.00	16.12
1983-84	340.00	16.75
1984-85	392.00	3.05 (Upto June, 84)